

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 15 of 2012

Dated: 15th February, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kumaon Garhwal Chamber of Commerce ... Appellant(s)
Versus

Uttrakhand State Electricity Regulatory
Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. M.L. Lahoty,
Ms. Gargi Bhatta Bharali

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &
Ms. Richa Bharadwaja for R.1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.2

ORDER

The learned counsel for the 2nd Respondent seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 25.03.2012 after serving copy on the other side.

Post the matter on **01.03.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
TS

(Justice M. Karpaga Vinayagam)
Chairperson